

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 660/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of transmission tariff from COD to 2024 period for Transmission Asset "1 X 500MVA, 400/220/33 kV, 3-Ph ICT-3 with GIS bays in 400 Kv side and AIS bays in 220 Kv side at Misa Substation under "North eastern Region Strengthening Scheme-IV (NERSS-IV)" in North-Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Submit the calculation of IDC discharge statement in excel format;
- b) Submit the methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for assets covered in the instant Petition;
- c) Submit the tariff forms for 2019-24 period in excel format;
- d) Submit Form – 13;
- e) Clarify the status of downstream system of the asset covered under in the

instant petition.

- f) Submit chronological events leading to time over-run alongwith detailed justification and documentary evidence.
- g) With regard to additional capitalization in 2019-24 period, clarify submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
						-	-	-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer